

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No. 373/KB/2017
CA (IB) No. 26/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th January 2018, 10.30 A.M

Name of the Company	State Bank of India-Vs- Adhunik Metaliks Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) KANISHK KHETAN, ADV

RESOLUTION
PROFESSIONAL

Kanishk Khetan
11/01/18

ORDER

Ld. Counsel for the Resolution Professional (RP) is present.

CA(IB) No. 26/KB/2018 has been filed by the RP for extending the time period of corporate insolvency resolution process (CIRP). He has filed this CA on the basis of the recommendation of the Committee of Creditors (CoC) with 98.80% vote share and annexed the minutes of the meeting of the CoC with his application.

In view of the recommendation of the CoC with 98.80% vote share and being satisfied that CIRP cannot be completed within 180 days, we hereby extend the time period of CIRP by 90 days for submission of resolution plan w.e.f. 30/01/2018.

CA(IB) No. 26/KB/2018 is disposed of accordingly.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)